

(b) No, Sir.

Failure of Telephone Service in Darbhanga, Madhubani and Jayanagar.

3547. SHRI BHOGEN DRA JHA: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to USQ No. 3896 on 3rd August 1982 regarding failure of telephone service in Darbhanga, Madhubani and Jayanagar and to state:

(a) the latest position with regard to the disruption in telephone services in Darbhanga, Madhubani, Jayanagar and what improvements have since taken place;

(b) whether installation of superior engine alternators has ended disruption at Darbhanga, Madhubani, Jhanjharpur, Lohrisarai, Shoghardiha and non-materialisation of trunk calls from Bisfi Parsouni, Ghaharghat, Basaitha, Loukaha, Ladaiua, Ladaiaua and Babu Barahi Public call offices; if not the reasons and remedial measures; and

(c) whether postal buildings at Benipatti Postal Head Quarter are being constructed and neighbouring P.C.Os. parented to Madhubani via Benipatti?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) The latest position of telephone services in Darbhanga, Madhubani and Jayanagar is satisfactory. The effective percentage of trunk calls from Darbhanga has increased from 67 per cent in July, 82 to 76 per cent in September, 1982.

(b) Installation of engine alternators of higher capacity at Darbhanga and Lehri-sarai has improved the working of tele-

phone exchanges in these places. Engine Alternators at Madhubani, Jhanjharpur, Ghoghardiha have been found to be sufficient to meet the power requirements of these exchanges.

Very few calls are being booked from these Public Call Offices.

(c) Postal building at Benipatti already exists. Suitable building to house a 25 lines exchange is being searched. Nearby Public Call Offices will be parented to Benipatti on commissioning of this exchange.

Subsidiaries of Tata Oil Mills Company

3548. SHRI D. S. A. SIVAPRA-KASHAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Tata Oil Mills Company (TOMCO) has any wholly owned subsidiaries in India;

(b) if so, how many such subsidiaries are at present; and

(c) the nature of them and the capital invested in each?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c). Yes, Sir. As per the printed annual report of M/s. Tata Oil Mills Co. Ltd. (TOMCO) for the year ended 31st March 1982 it has two wholly owned subsidiaries in India viz., (1) M/s. Lakme Ltd. and (2) M/s. Aftaab Investment Co. Ltd. The nature of activity is as under:—

S.No.	Name	Nature of activity
1.	M/s. Lakme Ltd.	Perfumery, cosmetics and Toilet Incense-tions.
2.	M/s. Aftaab Investment Co. Ltd.,	Investment.

TOMCO holds the entire equity capital of Rs. 81.00 lakhs of M/s. Lakme Ltd. and Rs. 10.00 lakhs of M/s. Aftaab Investment Co. Ltd. respectively.

I.D.P.L. Performance

3549. SHRI SANAT KUMAR MANDAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his attention has been drawn to the news-item captioned "IDPL performance poor, says Minister" appearing in the Times of India, New Delhi dated the 26th August, 1982; and

(b) the reasons why the IDPL has failed to disperse its offices to the Plants to ensure better coordination and economy in its expenditure?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Yes, Sir.

(b) The Offices of the Plant managements are located in the plants. The Corporate Office has also been moved to Gurgaon, next to the formulation plant. Only the Marketing Division and Liaison Office are located in Delhi, apart from the Regional Sales Office for the Delhi region and the Bulk Sales Depot.

Representation from P & T. employees of Katihar Division

3550. SHRI BHOGENDRA JHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether P&T employees of Katihar Division had addressed any representation dated 20th July, 82 to the Minister for Communications; and

(b) if so, details thereabout and Government reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) A representation dated 20th July 82 was received from Secretary All India P&T Employees Coordination Committee Katihar, which is an unrecognised organisation.

(b) the representation contained the following demands;

(i) Immediate release of DAs due from 1.4.82 and 1.6.1982;

(ii) Settle urgently the demands regarding pay parity with public sector undertakings;

(iii) Immediate repeal of FR-17(A);

(iv) Lifting of ban on meetings in office premises;

(v) Cancellation of orders of rotational transfers;

(vi) Payment of pending claims of OTA etc.; and

(vii) Standard licence fee of P&T Quarters at Katihar instead of flat rates.

Under the existing policy no action is required to be taken on the representation received from an unrecognised organisation.

डेली के महाप्रबन्धक के विरुद्ध जांच

3551. श्री निहाल सिंह: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विद्युत प्रदाय संस्थान के महाप्रबन्धक द्वारा की गई अनियमितताओं की जांच अभी चल रही है, और

(ख) यदि हां, तो जांच पूरी करने में कितना समय लगने की सम्भावना है?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन): (क) और (ख). जांच की जा रही है और जांच अधिकारी से जांच शीघ्रतः शीघ्र पूरी करने के लिए कहा गया है।

Remuneration etc. of Executive of Birlas, Tatas, Dalmias

3552. SHRI SANAT KUMAR MANDAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1845 on 20th July, 1982 regarding Remuneration etc. of executives of Birlas, Tatas, Dalmias and state;

(a) under what Law, Rule or Order Executive Directors, Directors, Managing